

OA.No.170/00080/2018/CAT/Bangalore Bench  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00080/2018**

**DATED THIS THE 28<sup>th</sup> DAY OF SEPTEMBER, 2018**

**HON'BLE DR.K.B. SURESH, MEMBER (J)**  
**HON'BLE SHRI DINESH SHARMA, MEMBER (A)**

Sri.Ansuman Jana  
 Age: 56 years  
 S/o Late Sri.Jana  
 Working as Librarian  
 Jawahar Navodaya Vidyalaya (JNV)  
 Kyarakoppa Road  
 Dharwad District: 580 007.  
 (under the orders of transfer to JNV Kurnool A.P)  
 Residing at JNV Campus  
 Dharwad: 580 007. ....Applicant

(By Advocate Shri P.A.Kulkarni)

Vs.

1. Union of India  
 to be represented by its Secretary  
 Ministry of Human Resources Development  
 (Department of School Education and Literacy)  
 Government of India  
 North Block  
 New Delhi-110 001.
2. The Commissioner  
 Navodaya Vidyalaya Samiti  
 B 15, Institutional Area, Sector 62  
 NOIDA: 201307  
 District Gautam Budh Nagar (U.P.)
3. The Deputy Commissioner  
 Navodaya Vidyalaya Samiti  
 Hyderabad Region  
 N.L.I. Buildings, Nalagandla Road  
 Post & Village: Gopanpally  
 Rangareddy District  
 Hyderabad: 500 107  
 Telangana State.
4. The Principal  
 Jawahar Navodaya Vidyalaya (JNV)  
 Kyarakoppa Road  
 Dharwad District: 580 007.

5. Sri.Raghavendra R.  
Occ: Librarian  
Jawahar Navodaya Vidyalaya (JNV)  
Hondarabalu: 571342  
District Chamarajanagar. ....Respondents

(By Advocates Sri S.Sugumaran for R1 and Shri M.Rajakumar for NVS)

O R D E R (ORAL)

(PER HON'BLE DR.K.B.SURESH, MEMBER (JUDL.)

Heard. Shri Rajakumar apologises for his fault in not collecting the order dtd.29.08.2018 and serving it on the respondents who in the interregnum had passed an order which is apparently favourable to the applicant by posting him to JNV, Koppal. Since the grievance of the applicant is settled and because of the apology of Shri Rajkumar, we are not taking the matter any further. But then we note with some regret that the public authorities must whenever the matter is in contest in any Court of law secure information from the Learned Counsel whom they have appointed before passing any order in the interregnum of the case. We note our serious displeasure in this matter. However, the matter is now ended.

2. The OA is disposed off. MA.Nos.269/2018 & 322/2018 for vacation of stay are disposed off. MA.421/2018 for additional reply is allowed. No costs.

(DINESH SHARMA)  
MEMBER(A)

(DR. K.B. SURESH)  
MEMBER (J)

/ps/

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**Annexures referred to by the applicant in OA.170/00080/2018:**

Annexure-A1: NVS transfer policy notification dtd.4.4.2012

Annexure-A2: Request transfer application No.295966 dtd.24.5.2017  
registered by the applicant

Annexure-A3: Impugned final transfer list as notified in the official website of  
NVS on 13.1.2018 pertaining to applicant

Annexure-A4: Copy of the medical records of the applicant

Annexure-A5: Copy of the representation dtd.28.12.2017 forwarded on  
30.12.2017 by the Principal JNV Dharwad to DC NVS  
Hyderabad Region

**Annexures with reply statement:**

-NIL-

**Annexures with rejoinder:**

Annexure-RJ1: Proposed transfer list Round 01- Annual Transfer Drive of  
2018

Annexure-RJ2: Revised proposed transfer list Round 01- Annual Transfer  
Drive of 2018

**Annexures with additional reply statement:**

-NIL-

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